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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
NEW DELHI

OA/TA/CCP No. \_\_\_\_\_ 19

APPLICANT (S) \_\_\_\_\_ COUNSEL \_\_\_\_\_

VERSUS

RESPONDENT (S) \_\_\_\_\_ COUNSEL \_\_\_\_\_

ate | Office Report | Orders

13/5/97

RA 102/97 H.S. Verma  
in vs  
OA 58/96 u.o.

RA Rejected by circulation vide order D 13/5/97  
By DB of Kailash MSL, Swaminathan MSL &  
Hailie pur R.K. Ahuja MSL.

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CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI

HON. SMT. LAKSHMI SWAMINATHAN, MEMBER (J)  
HON. SHRI R.K. AHOOJA, MEMBER (A)

R.A. NO.102/1997 (O.A. NO.58/96)

NEW DELHI, THIS **13th** DAY OF MAY, 1997.

SHRI H.S. VERMA  
S/o Lt. Sh. J.N. Verma  
58 Lok Vihar Apartments  
Near Oxford Sr. Sec. School  
Vikaspuri  
NEW DELHI

...Review Applicant

VERSUS

1. Union of India, through  
Secretary  
Ministry of Communications  
Department of Posts  
Dak Bhawan, Parl. Street  
NEW DELHI

2. Secretary  
Deptt. of Pers. & Training  
North Block  
NEW DELHI

3. Director of Accounts (Postal)  
Civil Lines  
DELHI-54.

4. Secretary  
Ministry of Commerce  
Udyog Bhawan  
NEW DELHI

...RESPONDENTS

ORDER (BY CIRCULATION)


R.K. AHOOJA, MEMBER (A)

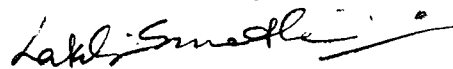
The petitioner in this R.A. seeks a review not of the conclusion reached in the impugned order in O.A. No.58/96 dated 31.3.1997 but of the extent of relief granted. In the impugned order, the applicant was allowed notional stepping up of his pay with reference to that of his junior but the payment of arrears was confined to the date of filing of the

0.A., i.e., 9.1.1996. The review petitioner has urged that in the facts and circumstances of the case, he was entitled to the payment of arrears w.e.f. 1.2.1989. He has urged that the extent of relief could not be affected as there was no delay on his part in approaching the Tribunal.

2. We have carefully considered the grounds adduced by the review petitioner but find no merit therein. The reasons for limiting the relief in regard to payment of arrears were stated in para 7 of the impugned order. No error of law or fact patent on the face of record has been brought out in the R.A. The petitioner merely reiterates the arguments already advanced before us. A mere repetition of old arguments does not call for a review. In case the petitioner is not satisfied with the conclusion of the Tribunal, it is open to him to seek his remedy before appropriate appellate forum.

3. The R.A. is accordingly dismissed being devoid of merit.

  
(R.K. ARORA)  
MEMBER (A)

  
(SMT. LAKSHMI SWAMINATHAN)  
MEMBER (J)

/avi/